

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

D.A. No. 1323/92

DATE OF DECISION.....

September 3, 1992

Sh. Davender Kumar & Ors.

Applicants

VERSUS

Delhi Admn. & Others Respondents
For the Applicant Sh. R.C. Bhardwaj, counsel
For the Respondents Sh. O.N. Trisal, counsel

CORAM

The Hon'ble Sh. P.C. Jain, Member(A)

The Hon'ble Sh. J.P. Sharma, Member(J)

1. Whether reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporters or not?

JUDGEMENT

(Delivered by Hon'ble Sh. P.C. Jain, Member(A))

All the three applicants in this O.A. under Section 19 of the Administrative Tribunals Act, 1985 claim to have been selected for the post of Foot Constable in the Transport Department, Delhi Administration and in pursuance thereto given offer of appointment which was accepted by them. However vide order/Memorandum dated 24-3-92 (Copy at Annexure-VI) the offer of appointment as well as the acceptance of the offer were cancelled by the Transport Department, Delhi Administration.

The copy of the impugned memorandum filed as annexure-VI relates to Applicant No.1, namely Shri Davender Kumar, ^{It is} ~~but/claim~~ that similar/identical memorandum was issued to the other selected candidates. These facts are not, in dispute.

2. Respondents have contested the O.A. by filing a reply to which a rejoinder has also been filed by the applicants. Pleadings in this case are complete. The learned counsel of both the parties submitted that the case is fully covered by the decision of the same Bench given on 18-9-92 in O.A. No.1091/92 (Sh. S.S. Sharma & Ors v/s Delhi Admn. and Ors) and that this case may also be decided on the lines of the aforesaid decision.

3. We have perused the records and find that this case is fully covered by the judgement given on 18-9-92 in O.A. No.1091/92. Accordingly this O.A. is also partly allowed and the impugned order dated 24-3-92 is hereby quashed and respondents are directed to appoint the applicants on the existing vacancies for the post of Foot Constable in accordance with the ~~term~~ and conditions in the offer of appointment made to them and which was accepted by them. These directions shall be complied with by the respondents within a period of two months from the date of receipt of a copy of this order.

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It is however, made clear that the appointments as aforesaid will have prospective effect.

On the facts and in the circumstances of the case, the parties are left to bear their own costs.

Signature.

(J.P.SHARMA)
MEMBER(J)

Dec 30/91/92
(P.C.JAIN)
MEMBER(A)

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